

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.363/2022**

IN THE MATTER OF:

VIKRANT TONGAD & ANR. APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS. RESPONDENTS

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RESPONDENT NO.3

Through

Dated: 24.09.2022
New Delhi

Nishi Kant Singh

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**BEFORE THE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO.363/2022**

IN THE MATTER OF:

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VERSUS

STATE OF UTTAR PRADESH & ORS. RESPONDENTS

**SHORT REPLY/COUNTER AFFIDAVIT FOR AND ON
BEHALF OF RESPONDENT NO.3/ NEW OKHALA
INDUSTRIAL DEVELOPMENT AUTHORITY**

I, **Sripal Singh**, S/o- **Late Munshi Singh** Aged about **57** years, working as Deputy General Manager, having office at Work Circle-II, Water Works Compound, Sector-19, Noida, Gautam Buddha Nagar-201301, presently at New Delhi do hereby solemnly affirm as under:

1. That I am working as Deputy General Manager in the Office of New Okhala Industrial Development Authority (Hereinafter to be referred as '*Answering Respondent*') and as such in my official capacity I am well acquainted with the facts and circumstances of the present case and therefore competent to swear the instant Affidavit.



2. I have read the contents of the Original Application (In short to be referred as '*Application*') under reply and I say that the contents therein to the extent they are inconsistent with the submissions made hereinafter in this affidavit are incorrect and as such denied. Unless any averment or contention is specifically admitted or traversed, the same may be treated as denied. The Answering Respondent is filing present Short Counter Affidavit due to paucity of time and shall file a detailed Counter Affidavit as and when directed by this Hon'ble Tribunal.

3. That the present Original Application has been filed by the Applicants making baseless allegations against the Respondents and more particularly against the Answering Respondent for so called vast-scale, reckless, excessive, and indiscriminate concretization of roadside and road berms in Noida.

4. It is submitted that the allegations pertaining to concretization of roadsides/road shoulders are completely wrong, incorrect and misleading. It is humbly submitted that all roadside



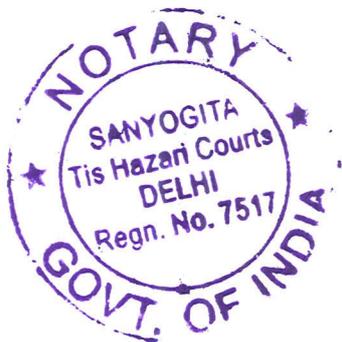
construction in NOIDA are being carried out by the Answering Respondent strictly in accordance with the directions passed by this Hon'ble Tribunal time to time and the Guidelines issued by the State Government as well as all other Authorities including Ministry of Environment, Forest and Climate Change, Govt. of India, and the Central Pollution Control Board.

5. That the instant Application is bereft of any merit and the same has been filed by the Applicants for gaining cheap publicity and as such the same may dismissed with exemplary cost by this Hon'ble Tribunal. It is humbly submitted that filing of such frivolous Application before this Hon'ble Tribunal not only consumes the precious judicial time of this Hon'ble Tribunal but also hampers the development work being carried out by the Answering Authority for the good of public at large and to control Air Pollution due to road dust.
6. That the Answering Respondent has always given the Environment and Ecology as top priority and as such has taken several steps and further continuously taking steps in line with directions passed by this Hon'ble Court for making NOIDA as



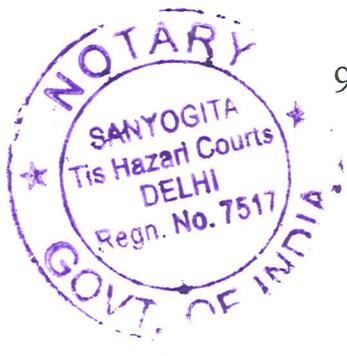
more environment friendly and dust free area. It is submitted that laying down of interlocking tiles on Granular Sub Base which facilitates easy seepage of rain water into ground is nothing but a balance step taken by the Answering Respondent for making the city dust free while at the same time keeping the same environment friendly.

7. That the Applicants have wrongly averred in the Application that roadsides and road berms are being concretized, possibly for misleading this Hon'ble Tribunal by creating an impression that the act of Answering Respondent is not nature friendly. It is submitted that roadsides has not been concretized at all by the Answering Respondent and it has only laid down interlocking tiles on the granular sub base as permitted by this Ho'ble Tribunal in its direction passed time to time and in accordance with State Government Order dated 23.03.2018 and the decisions taken by Centralized Monitory Committee in its meeting held on 13.02.2020. Photographs taken by the Answering Respondent showing laying down of Interlocking tiles on Granular Sub Base/ Coarse Sand is being annexed herewith and marked as ANNEXURE-R/1 (COLLY.).



8. It is submitted that instant work of laying down of Interlocking tiles on Granular Sub Base/Coarse Sand on the roadside is being carried out by the Answering respondent pursuant to the decisions taken by the Central Monitoring Committee in its meeting held on 13.02.2020 for making the roads dust free and as such there is no illegality in laying down of Interlocking tiles on the roadside. It pertinent to mention here that the said Central Monitoring Committee was constituted for prevention of air pollution in National Capital Territory vide order dated 10.11.2016 passed by this Hon'ble Tribunal in O.A. No.21/2014 titled as "*Vardhaman Kaushik Vs. Union of India*". A Copy of the Letter No.1537/.../152/2020, dated 17.02.2020 issued by the Uttar Pradesh State Pollution Control Board to the Chief Executive Officer, NOIDA thereby intimating the decision taken by the Central Monitoring Committee in its meeting held on 13.02.2020, is being annexed herewith and marked as ANNEXURE-R/2.

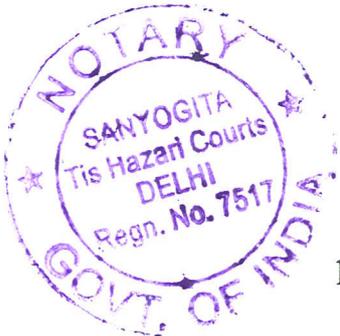
9. That the Expert Committee constituted by Commission for Air Quality Management (CAQM) for suggesting permanent solution of air pollution menace in pursuance of Order dated



16.12.2021 passed by the Hon'ble Supreme Court in Writ Petition (Civil) No.1135/2020 titled as "Aditya Dubey Vs. Union of India & Ors.", has suggested for oriented action plans for greening/paving of central verges and sidewalks along the entire road network. It is submitted that laying down of the Interlocking tiles by the Answering Respondent along roadsides is in consonance with the said report also and as such there is no illegality as is being alleged by the Applicants. A Copy of the Report of Expert Group dated 12.05.2022 on "Suggestions and Action Plans for permanent solution to air pollution in Delhi and NCR" is being annexed herewith and marked as ANNEXURE-R/3.

10. That the Policy Guidelines dated 23.03.2022 issued by the State of Uttar Pradesh in consonance with recommendations made by Prof. B. Bhattacharya Committee and accepted by this Hon'ble Tribunal clearly provides that Interlocking tiles/Brick on Edge may be laid down on Granular Sub Base/WMM.

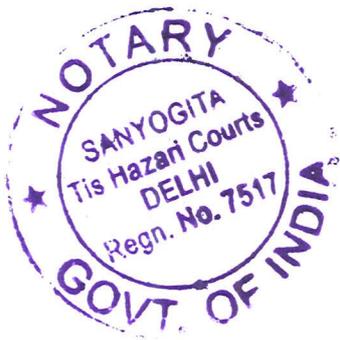
11. That one meter area around the tree has been left open fully complying the Order dated 23.04.2013 passed by this Hon'ble



Tribunal in *Aditya N. Prasad Vs. Union of India, O.A. No.82/2013*. It is humbly submitted by the Answering Respondent that earth work has been done after inspection as per law in all places where the area around the tree was less than one meter. Photographs showing spaces left open around the tree are being annexed herewith and marked as ANNEXURE-R/4 (COLLY.).

12. That a typical road in NOIDA happens to be 12 meter wide consisting 5.5 meter carriageway, 1.25 meter road shoulder on both sides and 2 meter green area both sides including drainage. It is submitted that road shoulders are in fact part of the carriageway left for extension of road in near future as per requirement. It is submitted that present interlocking of tiles are being laid down by the Answering Respondent on the said road shoulders which are very much part of the carriageway. A Sketch of a typical 12 meter road in NOIDA showing carriageway, road shoulder and the green area are being annexed herewith and marked as ANNEXURE-R/5.

13. That the Answering Respondent has taken several steps like developed 738 parks in 1200 acre area, green belt in 800 acre



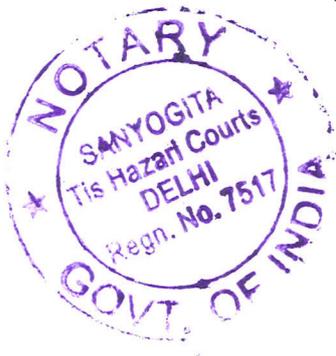
②

area, road side plantation of trees in 1500 km length in developed area and planting of 3-4 lacs trees. Every year for making the city green. Also the answering respondent has developed unique dust free zones by planting green grass in 275km road side Patri out of 1500km roads in Noida, at appropriate places throughout NOIDA. Photographs showing plantation of Green Grass in NOIDA is being annexed herewith and marked as ANNEXURE-R/6.

14. It is humbly submitted by the Answering Respondent that although environment and ecology is important for human existence however development work is also equally important and as such any development work ought not to be hampered on trivial environment issues if the Answering Respondent has substantially complied with the Existing Environmental norms.

15. It is submitted by the Answering Respondent that this Hon'ble Tribunal ought not permit the person with vested interest to use the Environmental Law as tool for the ulterior purposes.

PARA WISE REPLY



16. That the averments made in the Synopsis and List of Dates are denied in toto being wrong, incorrect and misleading.

17. That the Contents of Para I & II need no reply being formal in nature.

18. That the Contents of Para III are completely wrong, incorrect and misleading hence denied in toto. It is denied that the present Application has raised any substantial question relating to environment. It is also denied that the vast scale, reckless, excessive and indiscriminate concretization of roadside and road berms are being carried out by the Answering Respondent in NOIDA in violation of orders passed by this Hon'ble Court in *Akash Vashishtha Vs. Union of India, O.A. No.165/2013, R.S. Virk Vs. Central Pollution Control Board, O.A. No.283/2020* and the State Government Order issued in April, 2001. It is submitted that only interlocking tiles on Granular Sub Base/Coarse Sand has been placed on the roadside pursuant to and strictly in accordance with the Uttar Pradesh Government Order dated 23.03.2018 and the decision taken by the Centralized Monitory Committee, constitute vide



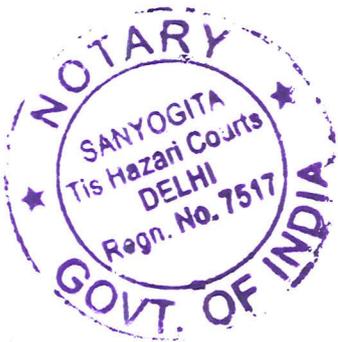
Order dated 10.11.2016 passed by this Hon'ble Tribunal in O.A. No.21/2014 titled as "*Vardhaman Kaushik Vs. Union of India*" for prevention of Air Pollution in the National Capital Territory, in its meeting held on 13.02.2020. No concretization has been done on the roadside as is falsely alleged by the Applicants.

19. That the Contents of Para 1 & 2 are denied for want of knowledge however it is submitted that the Applicants be put to the strict proof of the same.

20. That the Contents of Para 3 need no reply being formal in nature.

21. That the Contents Para 4 are denied in toto being wrong, incorrect and misleading. It is specifically denied that vast Scale, excessive and indiscriminate concretization of roadside is being carried out by the Answering Respondent in NOIDA.

It is submitted that only interlocking tiles on Granular Sub Base/Coarse Sand are being laid down strictly in line with the directions passed by this Hon'ble Tribunal and the State Government Order issued time to time in this regard.



22. That in reply to the Contents of Para 5, 6 & 7 it is submitted that Applicants are intermixing concretization of roadside with laying down of interlocking tiles on Granular Sub Base/Coarse Sand in order to confuse and mislead this Hon'ble Tribunal. It is humbly submitted that concretization is completely different from laying down of the interlocking tiles on Granular Sub Base/Coarse Sand. It is respectfully submitted that the Answering Respondent is only laying down interlocking tiles on Granular Sub Base/Coarse Sand as per site requirement and that too in accordance with the decision taken by the Central Monitoring Committee in its meeting held on 13.02.2020. It is pertinent to mention here that interlocking tiles on granular sub base easily facilitates absorption of rain water in the earth. Rest of the contents are denied.

23. That in reply to the Contents of Para 8, 9, 10, 11, 12, 13, 14, 15 & 16 it is submitted that Policy Guidelines dated 23.03.2018 issued by the State Government in line with recommendations made by Prof. B. Bhattacharya Committee and accepted by this Hon'ble Tribunal vide Order dated 30.07.2018 passed in *Akash Vashishtha Vs. Union of India*,



Execution No.34/2016, clearly provides that Interlocking Tiles/Brick on Edge may be laid down on Granular Sub Base/WMM on the roadside. As such, interlocking tiles on Granular Sub Base by the Answering Respondent in the present case is perfectly lawful and in line with the orders passed by this Hon'ble Tribunal. It is submitted that all orders passed by this Hon'ble Tribunal is being duly complied with by the Answering Respondent.

24. That in reply to the contents of Para 17, 18 & 19 it is submitted that the interlocking tiles are being placed completely in accordance with directions passed by this Hon'ble Tribunal as well as government orders passed time to time as enumerated hereinabove. Rest of the contents are denied.

25. That in reply to the Contents of Para 20 & 21 it is submitted that all efforts have been made by the Answering Respondent to cover the open land with green grass, about 275km road side patri in 1500km road has been converted into dust free zone with green grass however where the covering of road shoulder with green grass is not possible due to heavy traffic,



interlocking tiles have been laid down on Granular Sub Base so that rain water could easily percolate down in the earth. Furthermore laying of interlocking tiles is also in accordance with decision taken by the Centralized Monitory Committee in its meeting held on 13.02.2020. It is pertinent to mention here that Centralized Monitory Committee was constitute vide Order dated 10.11.2016 passed by this Hon'ble Tribunal in O.A. No.21/2014 titled as "*Vardhaman Kaushik Vs. Union of India*" for prevention of Air Pollution in the National Capital Territory. It is humbly submitted that Answering Respondent has complied all the orders passed by this Hon'ble Tribunal including the Order dated 03.12.2020 passed by this Hon'ble Tribunal in R.S. Virk Vs. Central Pollution Control Board, O.A. No.283/2020

26. That the contents of Para 22 & 23 are wrong, incorrect and misleading and as such complied denied by the Answering Respondent.

27. That in reply to the Contents of Para 25 & 26 it is submitted that no construction work has been done at least within one meter radius of trunk of trees and as such there is no question

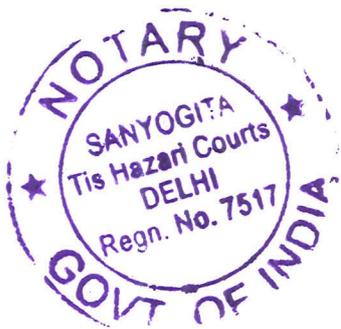


of violation of the order dated 23.04.2013 passed by this Hon'ble Court in *Aditya N. Prasad Vs. Union of India, O.A. No.82/2013*.

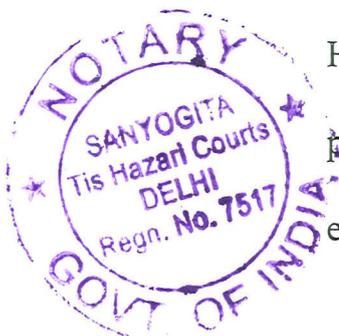
28. That in reply to the Contents of Para 27 it is submitted that Answering respondent have fully complied the "Guidelines for greening of urban areas and landscape" dated 21.07.2022 issued by the Ministry of Urban Development. It is submitted that Answering Respondent is using only porous tiles/interlocking tile as required in the said guideline.

29. That in reply to Para 28, 29, 30, 31 and 32, Answering Respondent wishes to refers and rely on the submissions made herein above.

30. That in reply to the Contents of Para 33 and Para 34 it is submitted that the Answering Respondent is making all efforts for increasing Ground Water level by constructing rain water harvesting recharge wells at appropriate places while keeping pace with developmental work. Rest of the contents are denied.



31. That the Contents of Para 35 are matter of record and hence need no reply.
32. That the contents of Para 36, 37 & 38 are matter of record and thus need no reply.
33. That the contents Para 39 to 51 are concocted, wrong, incorrect, misconceived and misleading and hence denied by the Answering Respondent.
34. That the grounds of Application as enunciated in Para 52 is nothing but repetition of earlier paras and as such the same may be deemed to have replied in terms submissions made herein above.
35. That the prayers of the Application are also denied in view of submissions made herein above.
36. It is, therefore, most humbly and respectfully prayed that this Hon'ble Tribunal may be graciously pleased to dismiss the present Original Application filed by the Applicants with exemplary cost as the same is bereft of any merit.



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. No.115/2022
IN
ORIGINAL APPLICATION NO.363/2022

IN THE MATTER OF:

VIKRANT TONGAD & ANR. APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS. RESPONDENTS

**REPLY FOR AND ON BEHALF OF THE RESPONDENT
NO.3/NOIDA AUTHORITY TO THE STAY APPLICATION
FILED BY THE APPLICANT**

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No.3/New Okhala Industrial Development Authority (Hereinafter called as "*Answering Respondent*") have filed Reply/Counter Affidavit in the above captioned matter and as such the submissions made therein may be construed as part and parcel of the present Reply and the same are not being repeated herein for the sake of brevity.
2. That the averments made in the Application under reply is nothing but mere reproductions of the submissions made in the Original Application being O.A. No.363/2022 and as such the

same may be deemed to have replied in terms of submissions made in Reply/Counter Affidavit filed by the by the Answering Respondent.

3. It is submitted that the allegations pertaining to concretization of roadsides/road shoulders are completely wrong, incorrect and misleading. It is humbly submitted that all roadside construction in NOIDA are being carried out by the Answering Respondent strictly in accordance with the directions passed by this Hon'ble Tribunal time to time and the Guidelines issued by the State Government as well as all other Authorities including Ministry of Environment, Forest and Climate Change, Govt. of India, and the Central Pollution Control Board.
4. That the Applicants have wrongly averred in the Application that roadsides and road berms are being concretized, possibly for misleading this Hon'ble Tribunal by creating an impression that the act of Answering Respondent is not nature friendly. It is submitted that roadsides has not been concretized at all by the Answering Respondent and it has only laid down interlocking tiles on the granular sub base as permitted by this Ho'ble Tribunal in its direction passed time to time and in accordance

with State Government Order dated 23.03.2018 and the decisions taken by Centralized Monitory Committee in its meeting held on 13.02.2020.

5. That the instant Petition/Application is bereft of any merit and the same has been filed by the Applicants for gaining cheap publicity. It is humbly submitted that filing of such frivolous Application and getting stay by misleading this Hon'ble Tribunal not only consumes the precious judicial time of this Hon'ble Tribunal but also hampers the development work being carried out by the Answering Authority for the good of public at large and to control Air Pollution due to road dust.

PRAYER

It is, therefore, most humbly and respectfully prayed that this Hon'ble Tribunal may be graciously pleased to:

- i. Dismiss the present Stay Application filed by the Applicants with exemplary cost as the same is bereft of any merit;
- ii. Vacate the interim Stay Order dated 24.05.2022 passed by this Hon'ble Tribunal in the above captioned matter;

And pass any other order or such further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances for which act of kindness the Respondent as in duty bound shall ever pray.

श्रीपाल भाटी
उप महाप्रबन्धक
वर्क सफ़्टवेयर-II, नौराज
ml

RESPONDENT

THROUGH

Nishi Kant Singh

NEW DELHI

DATED: 24.09.2022

CHAUDHARY LAW OFFICES

ADVOCATES

**K-2017, (LGF), CHITTARANJAN PARK,
NEW DELHI-110019.**

PH. NO. : 41053797

E-MAIL: chaudharylawnoffices@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNA
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I.A. No.115/2022
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IN THE MATTER OF:

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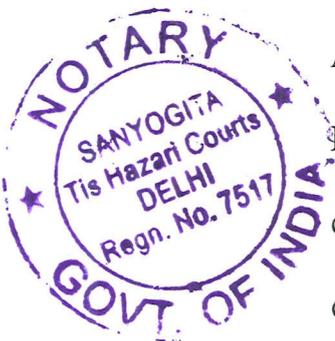
VERSUS

STATE OF UTTAR PRADESH & ORS. RESPONDENTS

AFFIDAVIT

I, **Sripal Singh**, S/o- **Late Munshi Singh** Aged about **57** years, working as Deputy General Manager, having office at Work Circle-II, Water Works Compound, Sector-19, Noida, Gautam Buddha Nagar-201301, presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am working as Deputy General Manager in the Office of Respondent No.3/NOIDA Authority and as such in my official capacity I am well acquainted with the facts and circumstances of the present case and therefore competent and authorize to swear the instant Affidavit.
2. That the accompanying reply to the Stay Application filed by the Applicants have been drafted by the Counsel of the Answering Respondent under my instruction which I believe to be true and correct to the best of knowledge and belief and the same is based on official record maintained by the Answering Respondent.



22

That the most respectfully states that the contents of this instant affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed thereof.

श्रीपाल भाटी
उप महाप्रबन्धक
वर्क सर्किल-11, नोएडा

DEPONENT

VERIFICATION

Verified at New Delhi on this the ..24..... day of ..SEP....., 2022 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing materials have been concealed therefrom.

श्रीपाल भाटी
उप महाप्रबन्धक
वर्क सर्किल-11, नोएडा

DEPONENT

ATTESTED

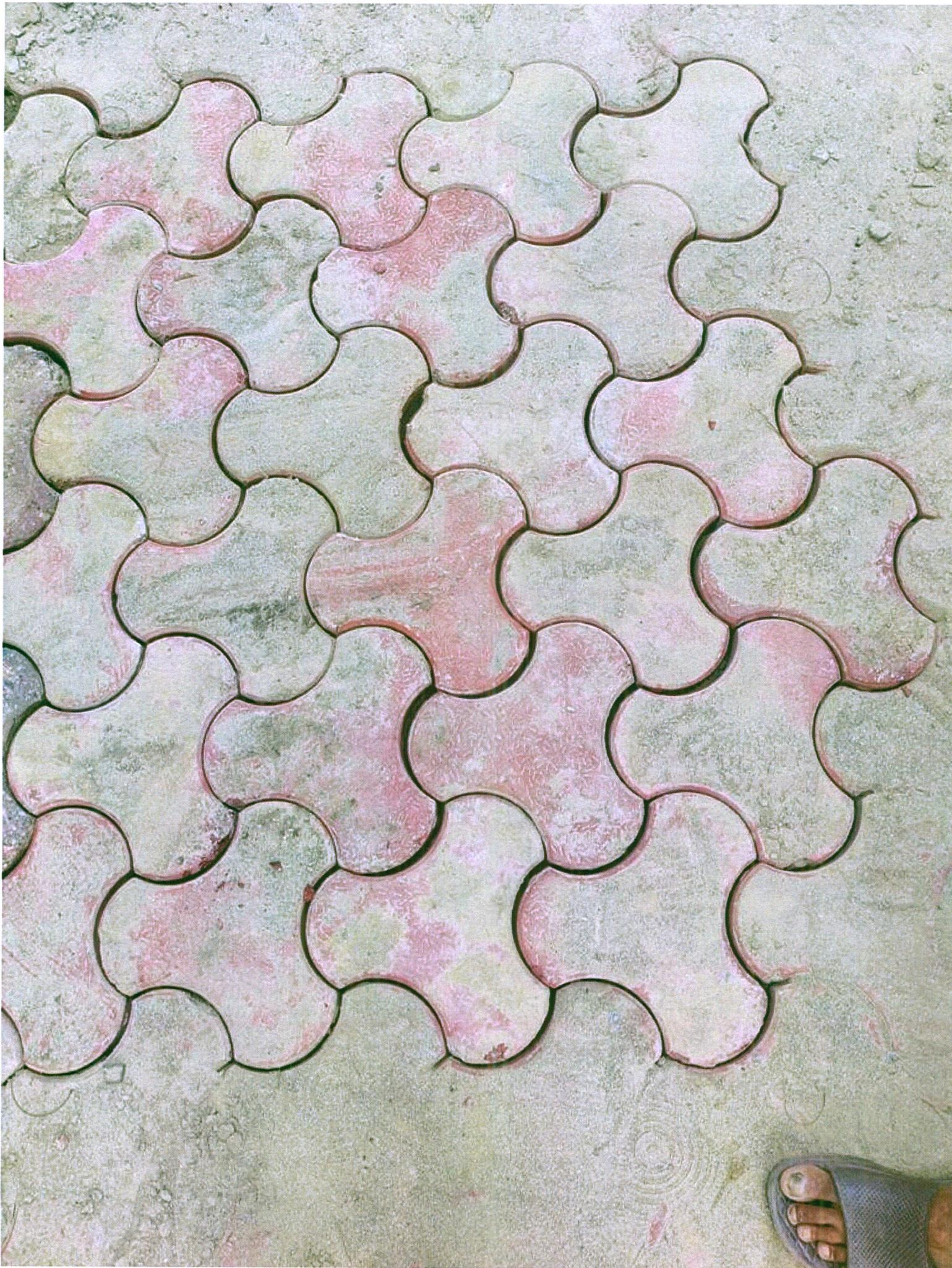
NOTARY PUBLIC
DELHI (INDIA)

24 SEP 2022



Nishi Kant Singh
D/396/2016













R-06

क्षेत्रीय कार्यालय



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा

ई-12/1, सेक्टर-1 नोएडा, गौतमबुद्धनगर

ई-मेल : ronoida@uppcb.com, फोन : 0120.4974552

81 722

(54) 9

सदस्य संख्या : 1537/11-11-11-152/2020
सेवा में

- मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
- मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
- मुख्य कार्यपालक अधिकारी, यमुना एक्सप्रेस-वे, औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
- अधिसारी अधिकारी- नगर पालिका दादरी, नगर पंचायत बिलासपुर/दनकौर/जहांगीरपुर/जेवर/रघुपुरा।

विषय-भारत सरकार के सचिव, पर्यावरण वन एवं जलवायु परिवर्तन में दिये गये निर्देशों के सम्बन्ध में महोदय,

अवगत कराना है कि वन, पर्यावरण एवं जल वायु परिवर्तन मंत्रालय के जोरबाग दिल्ली स्थित कार्यालय में दिनांक 13.02.2020 को बैठक की गयी। बैठक अपशिष्ट निस्तारण कन्स्ट्रक्शन एण्ड डिमोलेशन निस्तारण, प्लास्टिक वेस्ट कलेक्शन एवं उसका निस्तारण, पार्किंग सुविधा, रोड डस्ट, अनपेब्ड रोड, मैकेनिकल स्वीपिंग एवं वाटर स्प्रिंकलिंग के कार्यों की समीक्षा की गयी एवं आवश्यक दिशा निर्देश जारी किये गये। आवश्यक बिन्दु निम्नवत् है-

- समस्त स्थानीय निकाय द्वारा ठोस अपशिष्ट प्रबन्धन नियम 2016 के अनुसार कलेक्शन, सैग्रेगेशन निस्तारण की पूर्ण व्यवस्था सुनिश्चित की जाये।
- समस्त स्थानीय निकाय द्वारा कन्स्ट्रक्शन एण्ड डिमोलेशन प्रबन्धन नियम 2016 के अनुसार कलेक्शन, सैग्रेगेशन, उपचार एवं निस्तारण की पूर्ण व्यवस्था सुनिश्चित की जाये।
- समस्त स्थानीय निकाय द्वारा प्लास्टिक वेस्ट मैनेजमेन्ट नियम 2016 के अनुसार कलेक्शन, सैग्रेगेशन, उपचार एवं निस्तारण की पूर्ण व्यवस्था सुनिश्चित की जाये।
- समस्त स्थानीय निकायों में सभी सड़को पर मैकेनिकल स्वीपिंग की जाये तथा मैकेनिकल स्वीपिंग मशीनों पर जी0पी0एस0 डिवाइस लगाने की व्यवस्था सुनिश्चित की जाये उक्त कार्य का रूट चार्ट स्थानीय वेब साईट पर प्रदर्शित की जाये।
- समस्त स्थानीय निकायों में धूल जनित होने वाले क्षेत्रों में वाटर स्प्रिंकलिंग की जाये तथा वाटर स्प्रिंकलिंग मशीनों पर जी0पी0एस0 डिवाइस लगाने की व्यवस्था सुनिश्चित की जाये उक्त कार्य का रूट चार्ट स्थानीय निकायों स्थानीय वेब साईट पर प्रदर्शित की जाये।
- सड़को को धूल रहित किया जाये तथा पेवमेन्ट पर ग्रीन पेवमेन्ट किया जाये अथवा इन्टरलाकिंग किया जाये।
- स्थानीय निकाय क्षेत्र में किसी भी स्थल पर यदि कन्स्ट्रक्शन एवं डिमोलेशन, ठोस अपशिष्ट, प्लास्टिक वेस्ट आदि भण्डारित है उसका तत्काल नियमानुसार निस्तारण सुनिश्चित किया जाये।

सचिव महोदय द्वारा उक्त बिन्दुओं पर अनुपालन आख्या चाही गयी है तथा प्रत्येक माइ उक्त समीक्षा बैठक प्रस्तावित है।

अतः आपसे अनुरोध है कि एक सप्ताह के अन्दर अनुपालन आख्या प्रेषित करने हेतु सम्बन्धित को निर्देशित करने की कृपा करें।

SO (S) (P) (M) Director (Hort) SPEL/11/11/152/2020
11/3/2020
(M/Secy)

11/3/20
11/3/20

M/P/M/L/M
मुकेश कुमार वैश्य
वरिष्ठ प्रबन्धक
वर्क सर्किल-6, नोएडा

भवदीय,
(डा0 अनिल कुमार सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- जिलाधिकारी, गौतमबुद्ध नगर।
- मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

क्षेत्रीय अधिकारी

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11/3/2020

REGIONAL OFFICE
UTTAR PRADESH STATE POLLUTION CONTROL BOARD, NOIDA
E-12/1, Sector-1, Noida, Gautam Buddha Nagar
E Mail: ronoida@uppcb.com, Phone: 0120, 4974552

Ref. No.1537/Gov. Letter.-152/2020

Dated: 17.02.2020

To

1. Chief Executive Officer, New Okhla Industrial Development Authority, Sector-6, Noida
2. Chief Executive Officer, Greater Noida Industrial Development Authority, Greater Noida
3. 3. Chief Executive Officer, Yamuna Express Way, Industrial Development Authority, Greater Noida
4. Executive Officer- Municipal Council, Dadri, Nagar Panchayat Bilaspur/Dankaur/Jahangirpur/Jewar/Rabupura

Subject: Regarding directions issued by the Secretary, Ministry of Environment, Forest and Climate Change, Government of India.

Sir

This to inform you that a meeting was held on 13.02.2020 in the office of Ministry of Environment, Forest & Climate Change, Jorbag, Delhi. Works related to waste material disposal, construction and demolition

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disposal, plastic waste collection and its disposal, parking facility, road dust, unpaved road, mechanical sweeping and water sprinkling was reviewed and necessary directions were issued in the meeting.

Necessary points are as follow-

1. Complete management of collection, segregation and disposal in accordance with Solid Waste Management Rules, 2016 be insured by all the local bodies.
2. Complete management of collection, segregation, treatment and disposal in accordance with Construction and Demolition Management Rules 2016 be insured by all the local bodies.
3. Complete management of collection, segregation, treatment and disposal in accordance with Plastic Waste Management Rules, 2016 be insured by all the local bodies.
4. Mechanical sweeping be done in all the local bodies and placing of GPS Device on all the mechanical sweeping machines be insured so that rout chart of said work could be displayed on the website of local bodies.
5. Water sprinkling be done in dust affected areas of all the local bodies and placing GPS Device on all the water sprinkling

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machines be insured so that rout chart of said work could be displayed on the website of local bodies.

6. Roads be made dust free and pavements either be made green pavement or interlocking be done on it.
7. If construction and demolition waste, solid waste plastic waste etc. are stored at any place within the local body area then disposal of the same as per law be insured.

Compliance Report on aforesaid points has been asked by the Secretary and in every month review meeting is proposed.

Hence it requested to you that concerned officer be directed for submitting compliance report within a week.

Sincerely

Sd/-

(Dr. Anil Kumar Singh)

Regional Officer

Copy issued to the following for information and necessary action:

1. District Magistrate, Gautam Buddha Nagar
2. Chief Environment Officer, Uttar Pradesh Pollution Control Board, Lucknow.

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Report of the Expert Group on "Suggestions and Action Plans for permanent solution to air pollution in Delhi and NCR"

12th May, 2022

1. The mandate

The Hon'ble Supreme Court of India in its order dated 16.12.2021 (Civil) No 1135 in the matter of Aditya Dubey (minor) and Anr v/s UOI & Ors directed the Commission for Air Quality Management (CAQM) that with a view to "find permanent solution to the air pollution menace occurring every year in Delhi and NCR, suggestions may be invited from the general public as well as the experts in the field."

The Commission through advertisements published on 24.12.2021 in three leading national dailies each in Hindi and English and also by uploading the same on the website of the Commission, invited suggestions within 14 days of publication to this effect. As per the order of the Hon'ble Supreme Court, suggestions received were to be examined by an Expert Group to be constituted by the Commission for the said purpose before finalization of the policy to curb air pollution.

Accordingly, the Commission for Air Quality Management (CAQM), vide order dated 7.1.2022, constituted an Expert Group with the following terms of reference: -

- i) To consider the suggestions received from the general public and experts in the field with a view to finding out permanent solution for the air pollution menace occurring every year in Delhi and NCR.
- ii) To recommend suggestions for formulating permanent solutions for the air pollution menace.
- iii) To suggest a policy to curb air pollution before finalization.

Expert Group was also advised to interact with interveners, experts, and others as Expert Group feels necessary and submit the report within 2 months of constitution.

The approach followed by the Expert Group to formulate suggestive policy to curb air pollution in region is summarized below: -

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Dust and pollution mitigation through forest sinks is important to control pollution. This green walling is needed against desertification and ingress of dust and cleansing of toxic gases. High level protection will have to be accorded to the entire stretch of Aravalli range in Haryana and Delhi and its different categories of forest areas.

At the national level, the National Mission for a green India has been revised in line with the Nationally Determined Commitment (NDC) target. Afforestation of over 24 million hectares is targeted in convergence with ongoing central and state government schemes and funds available under CAMPA.^{xiii} Currently, a central level MIS for tracking scheme-wise and state-wise outcomes is being developed. This can be further refined for the entire NCR region. Also, the Nagar Van scheme is an opportunity for greening in the NCR sub-regions. Under central government funding, urban local bodies and others can help to establish Nagar vans in 10-50 hectares of land and vaticas in 1-10 ha land.

Several sub-regions have begun to implement this scheme. While Haryana has a clear plan, Ghaziabad has implemented two afforestation projects taken up – Miyawaki forest that include Sai Upvan in area of 96 x 16 sqm, with 5000 trees planted in total (more than 25 species) and 6000 sqm area in Pratap Vihar with 20,000 trees planted in total (approximately 40 species). Such efforts need to continue to augment the per-capita green cover in cities.^{xiii}

Greening and plantations: targeted action plan and timelines.

Policy interventions	Sub-region	Responsible authorities	Timeline as per plan period
Expanding the net of "Nagar Van" and "Nagar Vatika", wherever feasible, in urban agglomerations and cities in NCR, including adoption of MIYAWAKI technique for dense	Delhi and all NCR districts	Forest Deptt. And Urban Affairs Deptt., NCR State Govts.	As per plan to be developed

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plantation in limited urban spaces.			
Mass plantation drives focusing on proper nurturing and better survival rate, prioritising native species and protection of all categories of forest areas.	Delhi and all NCR districts	NCR State Govts.	As per plan to be developed
Target oriented action plans for greening / paving of central verges and sidewalks along the entire road network.		Road owning agencies, urban affairs Deptt. in NCR State Govts.	As per plan to be developed.

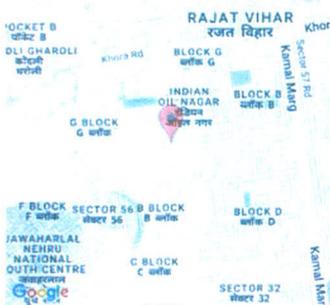
Targets for Greening/Plantation (No of Trees/Shrubs)

States	2021-22	2022-23
Delhi	26,21,481	31,89,191
Uttar Pradesh (NCR districts)	1,60,75,402	1,69,29,310
Haryana (NCR districts)		Under Finalisation
Rajasthan (NCR districts)		Under Finalisation

19. Air quality management and compliance framework

This clean air action plan underscores the importance of strengthening institutional process and systems for aligned and harmonised action with strong accountability and transparent monitoring for compliance. All action will have to add up for verifiable air pollution reduction and improvement in air quality to meet the clean air target and the national ambient air quality standards for particulate and all other criteria pollutants by the end of the plan period.

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A-01, A Block, Indian Oil Nagar, Sector 55, Noida, Uttar Pradesh 201301, India

Noida
Uttar Pradesh
India



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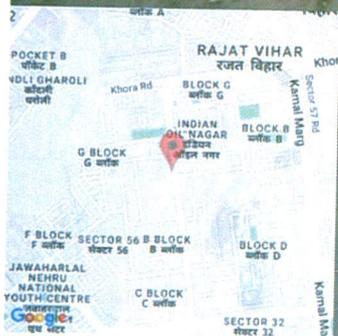
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Noida
Uttar Pradesh
India

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Noida
Uttar Pradesh
India



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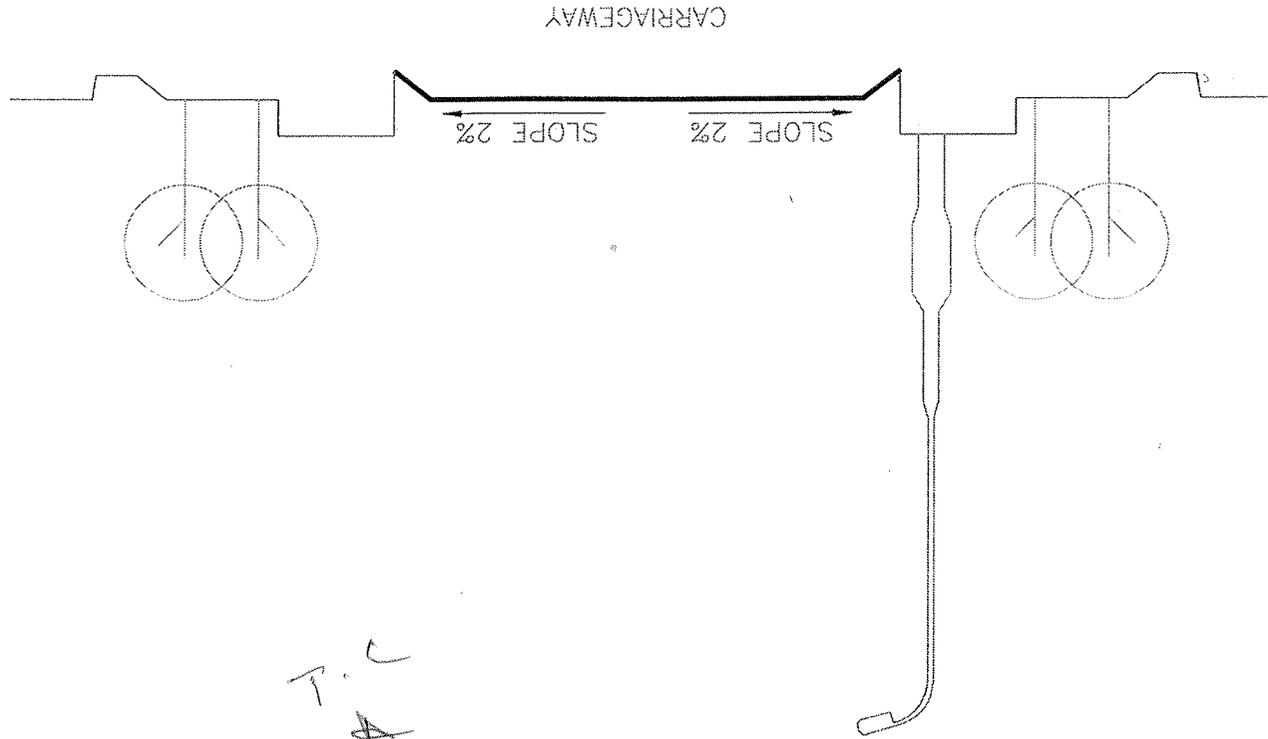
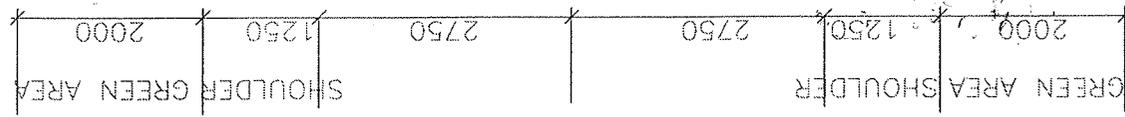
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TYPICAL CROSS SECTION OF 12.0M ROAD

1. ALL DIMENSIONS IN MM.

NOTE-



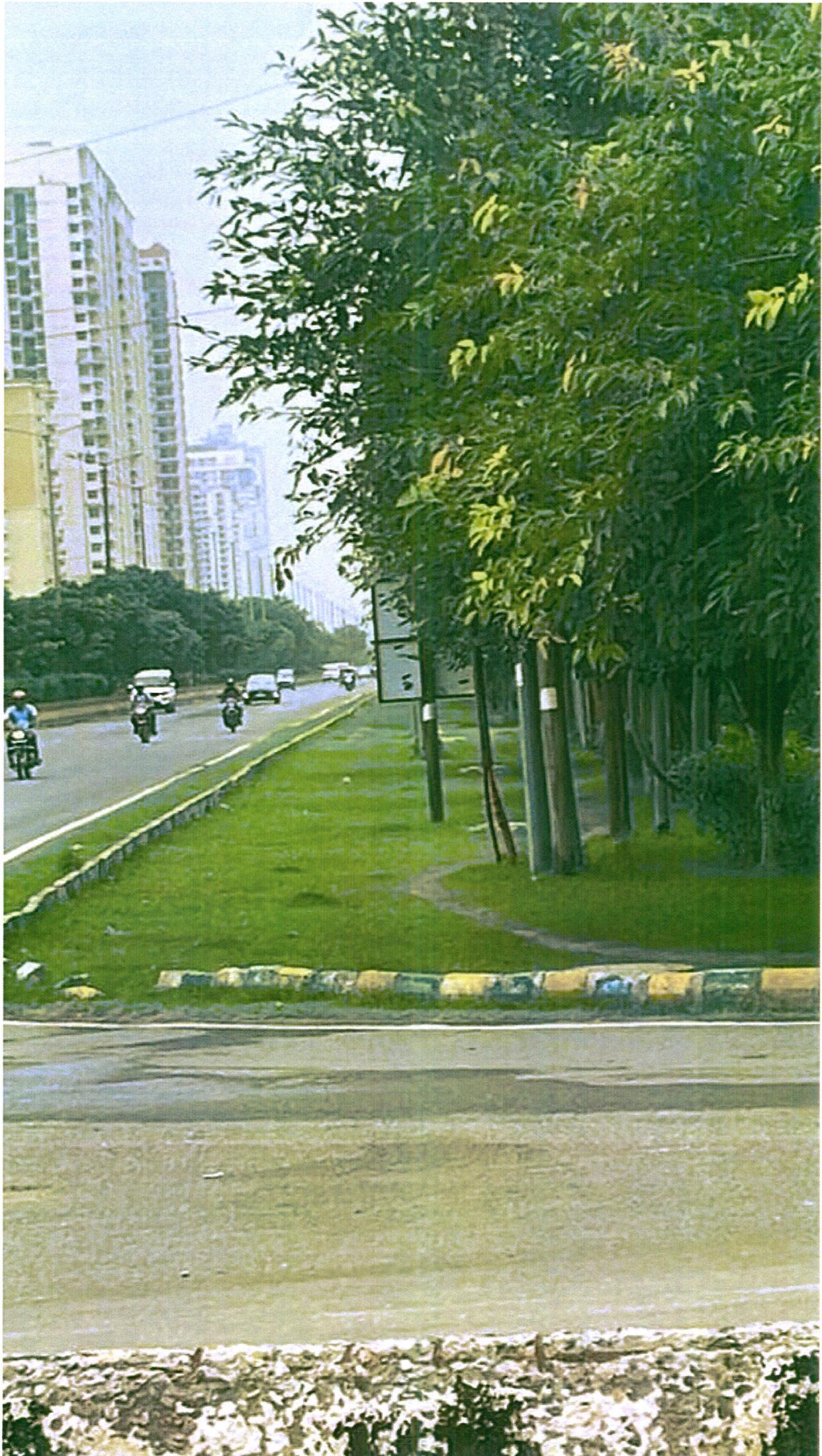
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ORIGINAL APPLICATION NO 363/2022



VIKRANT TONGAD & ANR.



VERSUS



STATE OF UTTAR PRADESH & ORS.

I/we New Okhala Industrial Development Authority, PO- NOIDA, Distt. Gautam Budh Nagar, UP Through its Assistant Law Officer the undersigned do hereby nominate and appoint **MR. ABDHESH K CHAUDHARY** to be counsel in the above matter and for me/us and on my/our behalf to appear, plead act and answer in the above Court or any appellate Court or any Court to which the business is transfer in the above matter, and to sign and file petitions, statements accounts, exhibits, compromises or other document whatsoever, in connection with the said matter arising there form, and also to apply for and receive all documents or copies of document, depositions, etc. and to apply for issue of summous and other writs of subpoena and to apply for and get issued any arrest, attachment of other execution warrant or order and to conduct any proceeding that may arise there out and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

Provided, However, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town, them, and in such and event my/our said advocate shall not be bound to appear before the court and if my/our said advocate deth appear in the said case he shall be entitled to an outstation fee and other expenses of traveling, lodging, etc. Provided also that if the case be dismissed by default, or if it be proceeded ex-parte, the said advocate (s) shall not be held responsible for the same. And all whatever my/our said advocate (s) shall I lawfully do. I do here by agree to and shall in future ratify and confirm.

CHAUDHARY LAW OFFICES

Advocates
K-2017(LGF) Chittaranjan Park
New Delhi-110019
Ph.: No.-011-41053797

ACCEPTED:-

Abdesh
I. **ABDHESH KUMAR CHAUDHARY**
Advocate

D/2498A/1999

Signature of Client.....

(MANISHA SURI)

Nishi Kant Singh
(NISHI KANT SINGH)

For and on behalf of New Okhla Industrial
Development Authority Distt. Gautam Budh Nagar.

Heetanjali Setia
(HEETANJALI SETIA)
D/3817/2020

Identified
Heetanjali Setia

Heetanjali Setia
18/8/22
नरदेव
सहायक विधि अधिकारी
नोएडा



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CHAUDHARY LAW OFFICES <chaudharylloffices@gmail.com>

**Advance Service of Short reply/Counter Affidavit on behalf of Respondent no. 3/
New Okhala Industrial Development Authority**

1 message

CHAUDHARY LAW OFFICES <chaudharylloffices@gmail.com>
To: vashistha.akash6@gmail.com

Wed, Sep 28, 2022 at 10:37 AM

In re: O.A. no. 363 of 2022 titled as Vikrant Tongad Anr. vs. State of UP & Ors.

Dear Sir,

Enclosed please find attached the short reply/counter affidavit for and on behalf of the respondent no. 3/New Okhala Industrial Development Authority in the aforesaid matter.

Kindly acknowledge the same.

Regards
Geetanjali Setia
Advocate

--

for Chaudhary Law Offices
Advocates
K-2017,(LGF)
Chittaranjan Park
New Delhi-110 019.
+91-11-41053797

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 **Short reply - Vikrant Tongad - State of UP.pdf**
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